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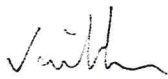
NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 16/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/3/IB/2018
NAME OF THE PETITIONER(S) : STATE BANK OF INDIA
NAME OF THE RESPONDENT(S) : G.E.T POWER LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM			
1)	INDIA LAW Rep by V S manjula	Counsel for Financial creditors	
2)	Vandhoo R Venkatesh	Counsel for Respondents	

ORDER

Counsel for petitioner/Financial Creditor present. Counsel for respondent present. As seen vide the order dated 9.8.2017 in TCP 88/2017 wherein G.E.T Power Ltd is the respondent, the Deputy Official Liquidator filed a copy of the order of the Hon'ble High Court of Madras dated 21.12.2016 in CP 203/2016 where Official Liquidator is appointed as a Provisional Liquidator. The petitioner was directed to approach the Provisional Liquidator for making his claim. In the circumstances, the matter was closed. The present CP is filed by the petitioner against the same respondent. At request of both the counsels, time is extended for hearing submissions. Put up on 23.01.2018.

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(S VIJAYARAGHAVAN)
Member (Technical)

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(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)